IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. (IB)-264(PB)/2017

IN THE MATTER OF:

M/s. Ahulwalia Contracts (India) Pvt. Ltd.

.....Petitioner

v

M/s. Ascot Innes Pvt. Ltd.

.....Respondent

SECTION:

UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 05.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s)

Mr. Rishi Kapoor & Ms. Raunak Satpathy, Advocates

For the Respondent(s)

Mr. Siddhartha Patra, Advocate

ORDER

Learned counsel for the respondent applies for some time to file reply to the petition. Let a reply be filed within a week with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within three days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 20.09,2017.

(CHIEF JUSTICE M.M. KUMAR)

(DEEPA KRISHAN) (MEMBER TECHNICAL)

05.09.2017 Vineet